

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2022
ANSWERED ON:09.03.2010
RECOMMENDATIONS OF NATIONAL POLICE COMMISSION
Pratap Narayanrao Shri Sonawane

Will the Minister of HOME AFFAIRS be pleased to state:

- (a): whether Government has set up a special task force for implementation of the recommendations made by the National Police Commission;
- (b): if so, the details and composition thereof;
- (c): the reasons for such a long delay on the part of government in implementation of the recommendations of the National Police Commission; and
- (d): the measures proposed to be taken for early decision on the above recommendations?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS(SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b): Yes Madam. To implement the recommendations of the National Police commissions as well as the Supreme Court directions in Prakash Singh vs U.o.I case it took up the reform of the Police Act itself. Ministry of Home Affairs set up an Expert Committee, popularly known as Soli Sorabjee Committee in September, 2005 to draft a New Police Act to replace the Police Act of 1861 which submitted its report on 30th October, 2006. Model Police Act drafted covers the current gaps which have been pointed out by National Police Commission and provides well defined duties of the police, responsiveness and sensitivity of the Police towards public especially the weaker and vulnerable Sections and accountability to the rule of law. The government had short-listed 49 recommendations of those of recommendations of all the Commission/Committees on Police Reforms which had not been implemented or implemented partially covering the broad areas of police reforms. All the recommendations have been sent to States/Union Territories Administration for implementation. The copy of the draft Model Police Act as framed by the Committee was sent to all the States for consideration.

(c) & (d): 'Police' is a State Subject under the Seventh Schedule of the Constitution and much is dependent on the inclination of the States to take up police reform. As per information available only Assam, Bihar, Chattisgarh, Gujarat, Haryana, Himachal Pradesh, Kerala, Punjab, Rajasthan, Sikkim, Tamil Nadu, Tripura and Utrakhnad have either framed new Police Act or amended the existing Act to cover all the recommendations. States have been asked to frame the appropriate legislation and have also been reminded at various for a like the conference of Chief Ministers' and the conference of DGPs. The Supreme Court has also appointed the Justice(Retd.) K T Thomas Committee to monitor the status of implementation of its directions in this regard.